

(a) whether Government is aware that 190 colleges in Madhya Pradesh had given admission to 29,773 tribal students in the last three years but only 4896 students appeared in para-medical examination;

(b) whether it is a fact that grant for 29,773 students had been taken by the college management from Government;

(c) the quantum of grant received from Government by each of the college; and

(d) the action taken by Government against colleges resorting to such fraud; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) No, Sir. Grant of admission to ST students in colleges of Madhya Pradesh does not come under the purview of the Ministry of Tribal Affairs.

(b) and (c) During the last three years (from 2010-11 to 2012-13) on the basis of proposals received from the State Government of Madhya Pradesh under the scheme of "Post-Matric Scholarship for ST students", the Ministry released an amount of Rs 16160.349 lakh to the Madhya Pradesh State Government for providing financial assistance for 467081 ST students for pursuing Post-matric studies in recognized institutions (schools/colleges/universities) of Madhya Pradesh. Under this scheme, since the State Government submits a consolidated proposal, no School-wise/College-wise/University-wise/Institute-wise information regarding beneficiaries/release of funds is available/maintained in this Ministry.

(d) In view of above, does not arise.

Land for Pragati Maidan in Dwarka

916. SHRI SABIR ALI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a complex to house hotels, convention centre and a cargo hub is proposed to be set up in Dwarka for which clearance for transfer of 130 acres of lands has been accorded to ease the pressure of Pragati Maidan and other expo centres; and

(b) if so, the time scheduled prepared for setting up the proposed complex in Dwarka?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) No approval has been accorded for such transfer of land.

- (b) Does not arise.

Priorities for the UIDSSMT

917. SHRI AAYANUR MANJUNATHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the priorities set for the UIDSSMT scheme;
- (b) whether the proposals forwarded by the State Governments have been neglected; if so, the details thereof and the reasons therefor;
- (c) whether the proposal of the State Government of Karnataka for supply of drinking water in Shimoga Municipal Corporation on priority basis has been overlooked; if so, the reasons therefor and the details thereof; and
- (d) the time by which the neglected proposals are likely to be sanctioned, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) As per guidelines of Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) under Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the State Governments may prioritize towns and cities on the basis of their felt-need. While prioritizing towns, States would take into account *inter-alia* existing infrastructure.

- (b) No, Sir.
- (c) No proposal for supply of drinking water in Shimoga Municipal Corporation has been received from the State Government of Karnataka for consideration/sanction under UIDSSMT of JNNURM during transition phase.
- (d) The projects under UIDSSMT are sanctioned subject to their technical appraisal and Detailed Project Reports (DPRs) being in conformity with the guidelines of the Scheme and availability of funds.

Funds for urban poor under JNNURM

918. DR. KANWAR DEEP SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether JNNURM has a component for providing amenities to the urban poor;
- (b) if so, the details of the schemes designed for the urban poor in selected cities;